Views of GRIDCO on Draft CERC (Connectivity and General Network Access to the inter-State Transmission System) (Fourth Amendment) Regulations, 2024

Amendment to Regulation 19.2 of the Principal Regulations

A. Proposed in the Draft:

The Proviso to Regulation 19.2 of the Principal Regulation shall be substituted as under:

Provided that such additional GNA quantum to be added in each of the next three financial years shall be applicable from a specified date(s) of the respective financial year subject to a maximum four dates for a year.

Amendment to Regulation 19.2 of the Principal Regulations-Contd.

Comments of GRIDCO:

- 1. The proposed new proviso to allow STUs to apply for additional GNA from different specified dates subject to a maximum four dates for a year is a welcome step.
- 2. However, when the beneficiaries within a State apply for GNA to STU from a particular date, they do so considering the COD of an upcoming ISTS generating station with which the beneficiary has executed a PPA.
- 3. COD of such generating stations get delayed many a times and the beneficiary is unable to avail the required power from such a generator as per provided timeline..

Amendment to Regulation 19.2 of the Principal Regulations –Cont.

- 4. In such a scenario, even though the beneficiary has not been able to avail power from generator, it has to bear the additional transmission charges due to the additional GNA availed by the beneficiary.
- 5. Provision should be included in the above Regulation or a new Regulation should be framed wherein such delays in expected COD (based on the information provided by the Generator) of Generating station resulting in additional transmission charges to beneficiaries is addressed.
- 6. Delay on account of the Generator, then transmission charges therein should be billed to the Generator

THANK YOU